



2026:AHC:17199

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 46025 of 2025

Chandrawati

.....Petitioner(s)

Versus

State Of U.P And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Manoj Kumar Dubey, Vipul Kumar Dubey
Counsel for Respondent(s)	: C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the opposite party to notice and keeping this petition pending before this Court. However, in case the opposite party feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. It is argued that Revision filed under Section 219 of the U.P. Land Revenue Act, 1901 being Case No.346 of 2025 is pending consideration in the Court of Commissioner, Azamgarh Division, Azamgarh. The aforesaid Revision was admitted and the report of the court below were called for vide order dated 13.08.2025.
4. In this view of the matter, a prayer has been made to direct the Respondent No.2, Commissioner, Azamgarh Division, Azamgarh to decide the aforesaid Revision, expeditiously.
5. From perusal of the record it appears that revision in question was filed in the year, 2025, hence the relief sought for by the petitioner could not be granted.
6. However, in the facts and circumstances of the case and also in the interest of justice, the present writ petition is disposed of, the Revisional Authority before whom the aforesaid revision is pending is directed to decide the same, strictly ***in accordance with law*** and without granting unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

January 22, 2026

Swati